

**GOVERNMENT OF INDIA  
DEPARTMENT OF SPACE**

**LOK SABHA  
UNSTARRED QUESTION NO.840**

**TO BE ANSWERED ON WEDNESDAY, JUNE 26, 2019**

**SPACE POLICY**

**840. DR. SHASHI THAROOR:**

**Will the PRIME MINISTER be pleased to state:**

- (a) whether the Ministry is contemplating a Space Policy for India to help resolve evolving issues of fixing liability in cases of damage caused by space equipment of a nation;**
- (b) if so, the details thereof;**
- (c) whether the absence of a concrete policy towards fixing liability complicates the matter of calculating the quantum of damages owed;**
- (d) if not, whether the Ministry has contemplated any other method to resolve such issues; and**
- (e) if so, the details thereof?**

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PG &  
PENSIONS AND IN THE PRIME MINISTER'S OFFICE**

**(DR. JITENDRA SINGH):**

- (a) Yes Sir.**
- (b) Currently a 'Space Activities Bill' is being processed, which is under pre-legislative consultations. India is a State Party to UN Treaties on Outer Space activities. The obligations under these**

**treaties, such as international responsibility for national activities in outer space and liability for damages caused by its space activities and space objects are to be implemented through national/domestic legislations. The current Bill will enable the formulation of necessary Rules under the Space Activities Act, to deal with damages under the liability provisions and mode of securing financial guarantee for compensating the damages.**

**(c) Yes Sir.**

**(d) Does not arise.**

**(e) Consequent to enactment of Space Activities Act, space activities of non-governmental sector in India would be authorized through a licence issued by the Government on certain terms and conditions. It would address the liability issues arising from their space activities, in a suitable/ rational manner, at par with international practices.**

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